

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 658 of 2020 in CP(IB) 324 of 2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2020**

Name of the Company: Chandra Prakash jain
V/s
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 IBC & 424(2) Co.act,2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Advocate, Ms. Gargi Vyas appeared on behalf of Applicant. Advocate, Mr. Harmish K Shah appeared on behalf of Respondent.

The matter is pending since long and the Corporate Debtor has miserably failed to provide the documents and thereby the very objective of the IB Code is getting frustrated. As a last chance, the Corporate Debtor is hereby directed to furnish the copy/information as required by the Applicant. In the event of non-compliance, the appropriate order shall be passed on the next date.

List the matter on 04.11.2020

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**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 21st day of October, 2020